

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 20th July, 2019 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 33 of 2019

A Bill further to amend the Tamil Nadu Clinical Establishments (Regulation) Act, 1997.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Clinical Establishments (Regulation) Amendment Act, 2019.

(2) It shall be deemed to have come into force on the 31st day of May 2019.

Amendment of Section 3.

2. In section 3 of the Tamil Nadu Clinical Establishments (Regulation) Act, 1997,—

Tamil Nadu Act 4 of 1997.

(1) in sub-section (1),—

(i) in the first proviso, for the expression “nine months”, the expression “fifteen months” shall be substituted;

(ii) in the second proviso, for the expression “twelve months”, the expression “eighteen months” shall be substituted;

(2) to sub-section (2), the following proviso shall be added, namely:—

“Provided that no fee shall be collected from the clinical establishments established and administered or maintained by the State Government or Central Government or any Departments of the State Government or Central Government or a company owned or controlled by the State Government or Central Government or a local authority.”.

STATEMENT OF OBJECTS AND REASONS

The Tamil Nadu Clinical Establishments (Regulation) Act, 1997 (Tamil Nadu Act 4 of 1997) was brought into force on 01.06.2018. As per the first proviso to sub-section (1) of section 3 of the said Act, every clinical establishment in existence on the date of the commencement of the Tamil Nadu Private Clinical Establishments (Regulation) Amendment Act, 2018 (Tamil Nadu Act 19 of 2018) shall apply for registration within nine months from the notified date (i.e. 01.06.2018). Further, according to the second proviso to the said sub-section, every clinical establishment in existence on the notified date (i.e. 01.06.2018) shall cease to carry on its business on the expiry of twelve months from the notified date (i.e. on 31.05.2019), unless such clinical establishment has applied for registration and is so registered or till such application is disposed of, whichever is earlier. Representations have been received from the existing clinical establishments to extend the period for registration of clinical establishments. The Government have therefore decided to extend the period for registration of existing clinical establishments for a further period of six months. Further, the clinical establishments run by State, Central and Quasi Government are rendering medical care facilities to the poor at free of cost. The Government have therefore decided to exempt the said clinical establishments from the payment of registration fee. Accordingly, the Government have decided to amend the said Act for the purpose in view.

2. The Bill seeks to give effect to the above decision.

Dr. C. VIJAYABASKAR,
Minister for Health and Family Welfare.

K. SRINIVASAN,
Secretary.